

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO SIXTY-EIGHTH REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

EIGHTH LOK SABHA

Legislative Branch-II

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND
RESOLUTIONS**

(Eighth Lok Sabha)

FORTY-SEVENTH REPORT

(Presented on 1-3-1988)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Forty-seventh Report.

2. The Committee met on 29 February, 1988 for—

I. Examination of the following Constitution (Amendment) Bills under rule 294(1) (a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1988 (*Amendment of articles 217 and 224*) by Shri V. S. Krishna Iyer.
- (2) The Constitution (Amendment) Bill, 1988 (*Amendment of article 366*) by Shri Thampan Thomas.
- (3) The Constitution (Amendment) Bill, 1988 (*Amendment of article 282*) by Shri Thampan Thomas.

II. Allocation of time under rule 294(1)(e) of the Rules of Procedure to the Resolutions at item Nos. 2, 3 and 4 set down in the List of Business for Thursday, 3 March, 1988.

Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1988 (*Amendment of articles 217 and 224*) by Shri V. S. Krishna Iyer.

The Bill seeks to amend the Constitution with a view to provide for filling up of a vacancy of a High Court judge within a period of three months from the date of occurrence of such vacancy and to provide for increase in the ceiling of retirement age of the judges of High Courts from 62 to 65 years.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1988 (*Amendment of article 366*) by Shri Thampan Thomas.

The Bill seeks to amend the Constitution with a view to define the term "Socialist" occurring in the Preamble to the Constitution as a society where there is no opportunity for a man to exploit another man and a social order in which all individuals are equal in socio-economic and political activities and to define the term "Secular" to mean that no religion

[P.T.O.]

shall have any say in the affairs of the country and the State shall be impartial in the matter of religion and the religious organisations shall not involve in any political activity.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 1988 (*Amendment of article 282*) by Shri Thampan Thomas.

The Bill seeks to amend the Constitution with a view to provide that any grant made by the Union to a State for any public purpose shall be subject to ratification by Parliament within a period of sixty days from the date of making such grant.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Allocation of time to Resolutions

4. The Committee recommend allocation of time to resolutions as follows:—

- (1) Resolution by Shri Vijoy Kumar Yadav regarding 2 hours measures to remove regional imbalances.
- (2) Resolution by Shri Vijay Kumar Mishra regarding 2 hours Central assistance for development of backward areas.
- (3) Resolution by Shri Janak Raj Gupta regarding 2 hours development projects in special category States.

Recommendations

5. The Committee recommend that—

- (i) Sarvashri V. S. Krishna Iyer and Thampan Thomas be permitted to move for leave to introduce their Constitution (Amendment) Bills; and
- (ii) the allocation of time to resolutions by the Committee, as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;
February 29, 1988
Phalgun 10, 1909 (Saka)

M. THAMBI DURAI,
Chairman,
Committee on Private Members'
Bills and Resolutions.